

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Yes, Sir.

(b) 60.49 lakhs for existing schemes and Rs. 32.31 lakhs for new projects.

MATERNITY AND CHILD WELFARE SCHEME

- \*1245. { **Shri Dabhi:**  
**Dr. Rama Rao:**  
**Shri S. N. Das:**  
**Dr. Ram Subhag Singh:**  
**Shri Sanganna:**  
**Shri S. C. Samanta:**  
**Shri Hem Raj:**

Will the Minister of Health be pleased to state whether it is a fact that Government have finalised a scheme for maternity and child welfare in rural areas throughout the country?

**The Minister of Health (Rajkumari Amrit Kaur):** The Central Government's Scheme, which envisages participation of State Governments therein, has been circulated to state Governments for their concurrence. A copy of the scheme is laid on the table of the House. [See Appendix IV, annexure No. 61.]

TENDERS FOR SUGAR

\*1246. **Shri Gidwani:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the attention of Government has been drawn to news item that there was a heavy rush of merchants in the Office of the Regional Director (Food) in Bombay on the 27th January, 1954 to file tenders for purchasing sugar and that consequently it was not possible to supply tender forms;

(b) whether it is a fact that the previous system of accepting tenders was on the "first come, first served" principle; and

(c) whether it is a fact that on the 28th January 1954, it was announced that the acceptance of tenders would be decided by lottery and not by the former system?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) to (c). A statement giving the required information is laid on the Table of the House. [See Appendix IV, annexure No. 62.]

INDIAN TELEPHONE INDUSTRIES

\*1247. **Shri V. P. Nayar:** Will the Minister of Communications be pleased to state whether the conditions of service in the Indian Telephone Industries are the same as the rules of Government Service?

**The Deputy Minister of Communications (Shri Raj Bahadur):** No. As the Indian Telephone Industries is a limited company the conditions of service of its employees are governed by the Standing Orders of the Company.

POSTAL LIFE INSURANCE OFFICE, CALCUTTA

\*1248. **Shri H. N. Mukerjee:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the Postal Life Insurance Office at present functioning in Calcutta is to be decentralised; and

(b) whether the attention of Government has been drawn to the representation of the employees of the said office in regard to the consequences of such decentralisation?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) A proposal to decentralise certain items of work which are at present being performed in the office of the Director, Postal Life Insurance, Calcutta, is under consideration.

(b) Yes.

DICHROMATE INDUSTRY

\*1249. **Shri K. P. Tripathi:** (a) Will the Minister of Labour be pleased to state whether a survey was carried out in the Dichromate Industry with a view to finding out the incidence of occupational diseases?

(b) If so, what was the incidence of affection in case of (i) skin, (ii) nasal cartilage perforation and (iii) nasal mucus ulceration?

**The Minister of Labour (Shri V. V. Giri):** (a) Yes.

(b) Skin affections were found in 132 workers (20.9%), nasal cartilage perforations in 132 workers (20.9%) and nasal mucosal ulceration in 130 workers (20.6%).

GRANT TO CHRISTIAN MEDICAL COLLEGE,  
LUDHIANA

\*1250. **Shri D. C. Sharma:** Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 27 asked on the 17th November, 1953 regarding grants to Medical Institutions and state how Government propose to satisfy themselves that the grant given to the Christian Medical College, Ludhiana, has been properly utilised?

**The Minister of Health (Rajkumari Amrit Kaur):** The Institution is required to submit the audited accounts relating to the upgrading of the College together with a certificate that the amount has been spent on the object for which the grant has been sanctioned to the Central Government through the Civil Surgeon, Ludhiana.

EXCHANGE OF RAILWAY STORES WITH  
PAKISTAN

\*1251. **Shri Gidwani:** Will the Minister of Railways be pleased to state:

(a) whether any agreement has been arrived at between India and Pakistan Governments regarding the exchange of Railway stores;

(b) if so, what is the nature of agreement; and

(c) whether the agreement has been implemented?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Yes, an agreement was reached in November last for exchange of certain items of rolling stock held up in both countries.

(b) In respect of certain items of Rolling Stock, division of which has already been ratified by the two Governments but are held up in the other

country, an understanding regarding their movement from either side on a programme basis was reached; the movement of other items will be taken up later on.

(c) Instructions were issued on 30-1-54, but their implementation is awaited.

REPLACEMENT OF LEVEL-CROSSINGS

\*1252. **Shri Muniswamy:** Will the Minister of Railways be pleased to state:

(a) the policy of Government in connection with the construction of over or under-bridges in replacement of level-crossings;

(b) whether it is a fact that a memorandum was submitted to the Deputy Minister of Railways on the 28th June, 1953 at Salem by the President, Suramangalam Panchayat, Salem junction, regarding the replacement of the level-crossing at the station by an overbridge; and

(c) if so, what action has been taken?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) Construction of over or under-bridges in replacement of level crossings is undertaken if the State Governments concerned agree to bear their share of the cost in accordance with the extant rules as laid down in the paragraphs 1117—1122 of the Indian Government Railways General Code, a copy of which is available in the library of the House.

(b) Yes, Sir.

(c) As the level crossing at Salem Junction has not been included in the list of level crossings which the Madras Government recommended for replacement by overbridges, the President, Suramangalam Panchayat, Salem Junction, has been advised to address the State Government authorities for its inclusion in the list.